NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 256/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017

NAME OF THE PARTIES:

Care Container Pvt.Ltd.

V/s.

Aelius Pharma Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

DESIGNATION

SIGNATURE

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ORDER

- 1. Learned Representatives of both sides are present.
- 2. On service of the requisite Form the respondent is seeking time to file his reply. The reply is to be filed on or before 18-08-2017.
- 3. The debt amount is approximately 3 lakhs (Principal). The Bench proposed for amicable settlement, considering the amount of debt. Time granted.
- 4. Adjourned to 22nd August, 2017.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 04.08.2017

M.K. SHRAWAT

Member (Judicial)